

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 305 of 2020

IN THE MATTER OF:

Kundan Care Products Ltd.

...Appellant

Versus

Mr. Aashish Gupta

...Respondent

For Appellant: Mr. Krishnendu Datta, Mr. Siddharth Mehta and

Ms. Hari Mohana. N., Advocates

For Respondent: Mr. Reishi Chaudhary, Ms. Mamrata and Mr. Vipul,

Advocates for RP

O R D E R

19.03.2020 Learned Counsel for Resolution Professional wants to file Reply. The same may be filed by 20th March, 2020. The RP will also prepare a separate chart indicating the page numbers, dates and particulars and also column showing relevant regulations when the question of interest was invited, the date fixed for filing the same and other stages of the process. The chart may be kept ready by the Learned Counsel for RP to be looked into at the time of arguments. The Learned Counsel for RP also states that the Resolution Plan has already been approved by the 'COC'.

The Learned Counsel for Appellant says that the Appellant may be given particulars required to submit the question of interest and to offer Resolution Plan.

We do not accept the request at this stage in the Appeal.

List the Appeal 'For Admission (After Notice)' on **08th April, 2020**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

Basant B./Kam.